

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.682/2010 in O.A.No.1120/2000

Tuesday, this the 30<sup>th</sup> day of November 2010

**Hon'ble Shri Shanker Raju, Member (J)**  
**Hon'ble Dr. Veena Chhotray, Member (A)**

1. Aziz Ul Haque s/o Zamin Ul Haque  
r/o Type II/375, Krishi Kunj  
IARI, Pusa, New Delhi
2. Surender Ram s/o Baleswar Ram  
r/o I-73, Chiriyia Colony  
IARI, Pusa, New Delhi
3. Late Mahesh Mehto  
through legal heirs  
(i) Ram Sakhi Devi  
(ii) Sanjeev Kumar  
(iii) Anju Kumari  
All r/o I-18, Krishi Kunj,  
IARI, Pusa, New Delhi
4. Ram Rattan Poddar s/o Narsimha Poddar  
A-1075, Agar Nagar  
Prem Nagar III  
Kirari Suleman Nagar  
Delhi-86
5. Hare Krishna Ram s/o Lal Dhari  
r/o I-55, Chiriyia Colony  
IARI, Pusa, New Delhi
6. Bindeshwar Poddar s/o Agam Lal Poddar  
r/o I-805, Krishi Kunj  
IARI, Pusa, New Delhi
7. Shiv Narayain s/o Sudama Rai  
r/o I-185, Chiriyia Colony  
IARI, Pusa, New Delhi

..Applicants

(By Advocate: Shri Chittranjan Hatti)

Versus

1. Dr. S Ayyappan  
Director General/Secretary  
ICAR, Krishi Bhawan, New Delhi-1

2. Dr. Hari Shanker Gupta  
Director  
IARI, Pusa, New Delhi-12

..Respondents

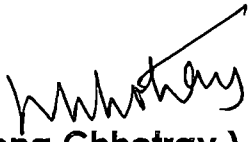
(By Advocate: Shri B S Mor)

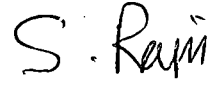
### **O R D E R (ORAL)**

**Shri Shanker Raju:**

Applicants have been accorded the promotion. However, the only grievance left is consequence benefits, which have not been accorded to them. We find in the order passed by us that there has been no reference of consequential benefits, which construes a fresh cause of action, for which we accord liberty to the applicants to take up the appropriate proceedings in accordance with law.

2. With this, CP stands disposed with liberty aforesaid. Notices are discharged. No costs.

  
( Dr. Veena Chhotray )  
Member (A)

  
( Shanker Raju )  
Member (J)

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